

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. Nos. 1-6 in Civil Appeal Nos.368-371/1999, 372/1999 and 373/1999

A.P.POLLUTION CONTROL BOARD

Appellant (s)

VERSUS

PROF.M.V.NAYUDU(RETD.) & ORS.

Respondent (s)

(For directions)

Date : 04/08/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Appellant (s)

Ms. Urmila Sirur, Adv.

For Applicant (s)

Mr. Colin Gonsalvez, Adv.

Mr. P. Ramesh Kumar, Adv.

Ms. Aparna Bhat, Adv.

For Respondent (s)

Mr. A. Subba Rao, Adv.

For State of A.P.

Mr. T.V. Ratnam & Mr. K. Subba Rao, Adv.

For State of Goa

Ms. A. Subhashini, Adv.

Mr. Anil Kumar Tandale, Adv.

Mr. K. Ram Kumar, Adv.

Ms. Sandhya Goswami, Adv.

Mr. N. Ganpathy, Adv.

M/s H.K. Puri, Ujjwal Banerjee & S.K. Puri, Adv.

Mr. Mahabir Singh, Adv.

State of Gujarat

Ms. Hemantika Wahi, Adv.

Mr. Ranjan Mukherjee, Adv.

Mr. V.G. Pragasam, Adv.

State of Haryana

Mr. J.B. Mudgil, Adv.

Mr. J.P. Dhanda, Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the applicant seeks leave to withdraw these applications to approach the High Court as some connected matters are pending before the High Court. Permission is granted. The applications are disposed of as withdrawn.

KALYANI (JANKI BHATIA)
COURT MASTER